CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH ORIGINAL APPLICATION NO:1057/97 Dated this the 27th day of November,2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J) Hon'ble Smt. Shanta Shastry, Member(A)

Shri Baliram Padmakar Thakar, Kegaon, Aveda, Taluka Uran, Dist. Raigad - 2.

... Applicant

By Advocate Shri S.S.Karkera

V/s.

- 1. Union of India, through the Commissioner of Central Excise, Mumbai-II Piramal Chambers, 9th Floor, Jijibhoy Lane, Lalbaug, Parel, Mumbai - 400 012.
- 2. The Additional Commissioner (P&V), Office of the Commissioner of Central Excise, Mumbai - II, Piramal Chambers, 9th Floor, Lalbaug, Parel, Mumbai - 400 012.
- 3. The Additional Collector of Customs,
 Marine & Preventive Wing, Mumbai
 100 Everest Building, 2nd Floor,
 Opp.Marine Lines, Mumbai 400 020.
- 4. The Assistant Collector of Customs, (Preventive) Division, Customs House, Alibag, Dist.Raigad-402 201.

... Respondents

By Advocate Shri V.D. Vadhavkar proxy counsel for Shri M.I. Sethna \

ORAL ORDER

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman(J)

When the case was called out, Shri S.S.Karkera, learned counsel for applicant submits that he has no instructions from applicant to proceed with the matter.

In the circumstances, he prays that the OA may be dismissed for default and non prosecution.

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In view of the submissions made by the learned counsel for applicant himself that the applicant does not wish to pursue this matter any further, there is no alternative but to dismiss the matter.

OA is dismissed for above reasons. No costs.

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(SMT. SHANTA SHASTRY)
MEMBER(A)

(SMT.LAKSHMI SWAMINATHAN VICE CHAIRMAN(J)

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